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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.265 of 1990

New Delhi this the 11th day of November, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri P.K. Saxena
R/o 874, Delhi Administration
Flats, Gulabi Bagh,
New Delhi. ...Applicant

By Sr. Advocate Shri E.X. Joseph with
Shri N. Amresh, Advocate

Versus

1. The Lt. Governor & Administrator
of Delhi,
Raj Nivas,
Delhi. ...Respondents
2. The Director of Education,
Directorate of Education,
Delhi Administration,
Old Secretariat,
Delhi.
3. The Additional Director (Admn.),
Directorate of Education,
Delhi Administration,
Old Secretariat,
Delhi. ...Respondents

By Advocate Shri Arun Bhardwaj

ORDER (ORAI)

Mr. Justice S.K. Dhaon, Vice-Chairman

The applicant challenged the legality
of the order reverting him from the post of a Post
Graduate Teacher to the post of a Senior Teacher.

On 16.02.1990, this Tribunal (Hon'ble Mr. I.K. Rasgotra, Member and Hon'ble Mr. T.S. Oberoi, Member, as they then were) restrained the respondents from reverting the applicant from the post of a Post Graduate Teacher (Drawing). The applicant retired from service during the pendency of this application. The aforementioned interim order continued to operate till his

Sub

retirement.

In view of the retirement of the applicant from service, the counsel for the parties have agreed that no useful purpose will be served by going into the legality of the order of reversion. They also agreed that the respondents (the department) shall deal with the applicant on the footing that he continued to be a Post Graduate Teacher (Drawing) till the date of his retirement. We order accordingly.

With these directions, this O.A. is disposed of finally, but without any order as to costs.

SD
(B.N. DHOUNDIYAL)
MEMBER (A)

Sun
(S.K. DHAON)
VICE CHAIRMAN

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